

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2908  
ANSWERED ON:27.08.2013  
AMNESTY TO MILITANTS  
Lal Shri Kirodi

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any proposal to grant amnesty to the militants/terrorists in Jammu and Kashmir;
- (b) if so, the details thereof along with the time by which it is likely to be implemented;
- (c) whether the State Government of Jammu and Kashmir has requested the Union Government to amend the Surrender-cum-Rehabilitation Policy for terrorists in order to facilitate the procedure to bring these young people back into the mainstream; and
- (d) if so, the details thereof and the reaction of the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIR. P. N. SINGH)

- (a) & (b): The Policy for return of ex-militants from Pok/Pakistan to Jammu and Kashmir has been notified by the J&K Govt vide Order No. Home 1376 (ISA) of 2010 dated 23.11.2010. The policy is intended to facilitate the return of ex-militants who belong to J&K State and had crossed over the PoK/ Pakistan for training in insurgency, but have given up insurgent activities due to a change of heart and are willing to return to the State. Those who have gone to Pok/ Pakistan between 01.01.1989 and 31.12.2009 and their dependents are eligible for consideration under the policy.
- (c) to (d): Till date, this Ministry has not received proposal from the Govt. of J&K for change in the extant rehabilitation policy.